

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-170-2020**

Seabird Marine Services ... Applicant
Versus
Prathamesh Tanavade ... Respondent

Ms. Krutika Naik, Advocate for the Applicant.

Coram:- M. S. SONAK, J
Date:- 29th October, 2020

P.C.

Heard Ms. Krutika Naik, learned counsel for the Applicant.

2. Ms. Naik points out that the dispute has arisen between the Applicant and the Respondent in the context of barge hire agreement dated 14.10.2019. She points out that the clause 8 of this agreement provides for reference of disputes to arbitration. She submits that the Applicant made attempts to discuss the matter with the Respondent however, such attempts were not successful. Accordingly, issue notice to the Respondent, returnable on 26th November, 2020.

3. In case the Respondent wishes to oppose this application, then, the Respondent to file reply on or before the next date by service of advance copy on the learned counsel for the Applicant.

4. In addition to the usual mode of service, the private service is permitted.

M. S. SONAK, J.

at*